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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

O.A.No.407/99.

Date of Order:9-2-2000.

Between :-

1. H.Nagabhushanam ...  
2. A.Siva Sankara Sastry  
3. K.Subbarayudu  
4. Syed Abdul Rasheed  
5. S.Nagalakshmi  
6. S.Vishwanadha Sarma  
7. R.Ranganathan  
8. A.Venkatesh Murthy  
9. K.Lalotha Devi  
10.O.Rama Krishna Rao ...Applicants.

And

1. The Accountant General (A&E),  
Andhra Pradesh, Hyderabad.  
2. The Comptroller and Auditor General  
of India, New-Delhi.  
3. Union of India, represented by the  
Secretary to the Government of India,  
Ministry of Department of Expenditure,  
Secretariat, New-Delhi.

....Respondents.

Counsel for the Applicants:- Mr.K.Venkateshwara Rao,

Counsel for the Respondents :- Mr.B.Narasimha Sharma, Sr.CGSC.

CORAM : THE HONOURABLE MR.JUSTICE.D.H.NASIR : VICE-CHAIRMAN.

...

O R D E R.

Heard the learned counsel Mr.K.Venkateshwara Rao for  
the applicant and Ms.Padma Priya for Mr.B.Narasimha Sharma  
for the respondents.

A declaration is sought to be obtained in this OA to  
the effect that the O.M.Dt.16.9.98 issued by the Ministry of  
Finance, Dept.of Expenditure is illegal and void so far as  
it disentitles the payment of adhoc bonus to Group-B Gazetted  
officers. A further declaration is also sought to be obtained  
that the applicants are entitled for payment of adhoc bonus

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for the year 1997-98 on par with other Group-B employees.

There are 10 applicants in this OA, Being aggrieved by the impugned office Memorandum No.14(1)-E.Cood.I/98, dt.16.9.98, they <sup>have</sup> approached this Tribunal for redressal of their grievances. The applicants are presently working as Asst.Accounts Officers in the office of Accountant General (A&E), Hyderabad for more than 10 years under the control of first respondent in the erstwhile scale of Rs-2000-3200 (revised to Rs.6500-10,500) according to the recommendations of the V pay commission. Further according to them the post of Asst.Accounts Officer is a gazetted Group-B post. The applicants allege that they are denied adhoc bonus equivalent to 30 days emoluments without any justification or reasonable cause.

After hearing the learned counsel/at length it emerges that the question <sup>is</sup> whether the applicants could be treated as eligible for receiving bonus on the same lines as the bonus ~~is~~ paid to non-group-B employees of the government. If any direction is given by this Tribunal according to the relief prayed for by the applicants in this OA, it would directly hit the policy adopted by the government for payment of adhoc bonus and it is likely to produce <sup>large</sup> implications in terms of money and the number of employees. Keeping these factors in view I believe that it is necessary

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that the applicants should make a proper representation before the concerned authority so as to give the respondents an opportunity to consider the representations of the applicants and decide whether having regard to pleadings and contentions raised by the applicant in this OA whether the applicant's demand could be satisfied.

This OA is therefore disposed of with a direction to the applicants to submit an appropriate representation to the respondent No.3 through proper channel and the respondent No.1 shall dispose of the same within 2 months from the date of representation which may be submitted by the applicants for this purpose. The respondents ~~be~~ submitted shall pass a speaking order in regard to the applicants' demand ~~within~~. The registry is also directed to forward a copy of the present OA alongwith its accompaniments to the first respondent to enable him to take into consideration the pleadings made and contentions raised by the applicants in the present OA.

The OA is disposed of accordingly. No costs.

*Drawn*  
Justice.D.H.Nasir  
(Vice-Chairman).

Dated : 9.2.2000.

(Dictated in open court).

'SA'.

*File No  
25.2.00*